

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE - VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.855/PUN/2018

निर्धारण वर्ष / Assessment Year : 2013-14

Shantilal Motilal Shah, Flat No.10, C-Wing, Bansal City, Gangotri Park, Dighi Road, Bhosari, Pune 411 039 PAN : AVUPS9657G	Vs.	ITO, Ward-8(4), Pune
Appellant		Respondent

Assessee by : Smt. Shubhada Koppa
Revenue by : Shri S.P. Walimbe

Date of hearing : 12-01-2022
Date of pronouncement : 12-01-2022

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

This appeal by the assessee is directed against the order passed by the Id. CIT(A) on 15-03-2018 in relation to the Assessment Year 2013-14.

2. Before us, the Id. AR for the assessee has filed a letter dated Nil seeking permission to withdraw the appeal. The relevant contents of such letter reads as under :

“Appellant’s appeal is listed on 12th Jan, 2021 (sic) before Hon’ble ‘A’ Bench. AO has passed order giving effect to the CIT(A) order u/s.250 of the Income Tax Act on 08/05/2018 and issued revised penalty of Rs.78,402/- (copy enclosed). Appellant has paid the revised penalty on 02/06/2018 vide Challan No.00001, BSR Code 0250653 of Dena Bank (copy enclosed). Due to old age and ill health the Appellant does not want to contest the appeal, under instruction of Appellant we request your honour we may kindly be allowed to withdraw the appeal for which we shall obliged and graceful.”

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 12th January, 2022.

Sd/-
(R.S.SYAL)
VICE PRESIDENT

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 12th January, 2022
Satish

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-6, Pune
4. The Pr.CIT-5, Pune
5. DR, ITAT, 'A' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	12-01-2022	Sr.PS
2.	Draft placed before author	12-01-2022	Sr.PS
3.	Draft proposed & placed before the second member		AM
4.	Draft discussed/approved by Second Member.		AM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		